

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
O.A. NO. 1346 OF 2024**

**IN THE MATTER OF: -**

LAL BACCHAN RAI

...APPLICANT

VERSUS

STATE OF UP & ORS.

...RESPONDENTS

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PLACE: NOIDA

DATE: 09.05.2025.

FILED BY: -



BHANWAR PAL SINGH JADON  
STANDING COUNSEL, STATE OF UP

[Bhanwar09jadon@gmail.com](mailto:Bhanwar09jadon@gmail.com)

+91 9079321362



BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
ORIGINAL APPLICATION NO. 1346 of 2024



IN THE MATTER OF:

**LAL BACCHAN RAI**

...APPLICANT

**VERSUS**

**STATE OF U.P. & ORS.**

...RESPONDENTS



**RESPONSE ON BEHALF OF DISTRICT MAGISTRATE, LUCKNOW,  
UTTAR PRADESH**

OATH COMMISSIONER

OATH COMMISSIONER

I, Vishak G., aged about 37 years, S/o  
S.V. Ganpathy, presently posted as District Magistrate, Lucknow,  
Uttar Pradesh do hereby solemnly affirm and state on oath as under: -

1. That I the deponent in the official capacity mentioned above, I am acquainted with the facts and circumstances of the case and as such I am competent and authorized to swear this present affidavit.
2. That this Hon'ble Tribunal passed order dated 06.12.2024 in O.A. No. 1346/2024; Lal Bachan Rai Vs State of U.P. & Ors. and the operative portion of the order is as under: -

*"....1. The Applicant has filed the present application U/s 14 and 15 of the National Green Tribunal Act, 2010 seeking the issuance of directions of conditions of Environmental Clearance (EC) dated 22.11.2022 and 12.09.2018 issued by respondent no. 3 – State Environment Impact Assessment Authority, Uttar Pradesh (SEIAA, UP) in favour of Respondent*



*(Handwritten signature)*

No. 7- M/s Viraj Construction Pvt. Ltd. (VCPL), imposition of EC on project proponent, prosecution of the violators, providing sewage treatment plant, water harvesting system, solar system for street light and 15% open green area and award of adequate compensation to the victims of environmental pollution.

"...6. Prima Facie, the averments made in the application raise substantial questions relating to the environment arising out of the implementation of the Acts specified in Schedule 1 of the National Green Tribunal Act, 2010.

"...8. Accordingly, the Registry is directed to issue notices to respondent no.4 – UPPCB and respondent no. 7 – Project Proponent requiring them to submit their responses with respect to the averments made in the application at least one week before the date of hearing hereby fixed.

"...9. List on 20.02.2025 for further consideration.

3. That this Hon'ble Tribunal passed order dated 20.02.2025 in O.A. No. 1346/2024; Lal Bachan Rai Vs State of U.P. & Ors. and the operative portion of the order is as under: -

"...1. It has been pointed out that O.A. No. 1035/2024, listed before court no. 2 involves the same issue, raising a similar complaint against the Respondent – Project Proponent. Hence a prayer has been made for tagging both the matters.

"...6. Let notices be issued to other respondents for filing their response/reply by way of affidavit before the Tribunal at least one week before the next date of hearing through e-filing. If any respondent directly files the reply without routing it through his advocate, then the said respondent will remain virtually present to assist the Tribunal. The Applicant is directed to serve the respondents and file affidavit of service at least one week before the next date of hearing.

"...7. List along with OA No. 1035/2024 on 14.01.2025.



4. That on dated 19.02.2025 vide recovery notice of Environmental Compensation amounting to Rs. 51,00,000/- (Rs. Fifty-One Lakhs Only) issued by the UTTAR PRADESH POLLUTION CONTROL BOARD (UPPCB) vide letter no. G044965/CO-5/CONSENT-450/2025 by addressing to the DM, Lucknow and the letter issued against Respondent No. 7 - the defaulting firm M/s Viraj Construction Pvt. Ltd. (VCPL). True Copy of letter dated 19.02.2025 is annexed herewith as **ANNEXURE 1**.
5. That on dated 01.04.2025, on the basis of recovery notice dated 9.02.2025, a fresh demand letter was served to the Respondent No. 7 - the defaulting firm M/s Viraj Construction Pvt. Ltd. (VCPL) through the Tehsildar, Sadar, Lucknow. True copy of the demand letter is annexed herewith as **ANNEXURE 2**.
6. That on dated 30.04.2025, in the course of further recovery proceedings against the defaulter firm, the movable property attachment warrant (RC Form-38) was issued against the Respondent no.7 the defaulting firm M/s Viraj Construction Pvt. Ltd. (VCPL) and Viraj Construction Pvt. Ltd. account no. 7177009300000031 of Punjab National Bank, 10 Ashok Marg, Hazratganj, Lucknow was seized. True copy of the letter dated 29.04.2025 to the Punjab National Bank, Hazratganj is annexed herewith as **ANNEXURE 3**.
7. It is pertinent to mention here that the Respondent No. 7 - M/s Viraj Construction Pvt. Ltd. (VCPL) filed a Writ Petition bearing no. WRIT-C- 4283 OF 2025 in which on dated 05.05.2025 the Hon'ble High Court Judicature at ALLAHABAD was pleased to pass the following order : -
  - "...1. Heard Shri Jaideep Narain Mathur, Ld. Senior Counsel assisted by Sri Akber Ahmad and Sri Alok Saran, Ld. Counsel for the petitioner.
  - "...2. List after delivery off judgement in WRIT C No. 151 of 2024 along with Writ-C No. 3332 of 2025.



"...3. Benefit of interim order grated earlier in Writ C No 151 of 2024 shall be made available to the petitioner insofar as the imposition of environment compensation is concerned.

- 8. It is stated that in view of the order passed by the Hon'ble High Court Judicature at ALLAHABAD, the recovery proceeding was stayed by the deponent. True of the order dated 05.05.2025 in WRIT-C- 4283 OF 2025 passed by Hon'ble High Court is annexed herewith as **ANNEXURE 4**. True copy of the order dated 16.02.2024 in WRIT C No. 151 of 2024 is annexed herewith as **ANNEXURE 5**. The above response is being presented for kind consideration of this Hon'ble Tribunal.

~~DEPONENT~~

VERIFICATION:

Verified at Lucknow, Uttar Pradesh on this the 9<sup>th</sup> day of May, 2025 that the contents of above affidavit are true and correct to my knowledge based on records and information received and believed to be true, no part of it is false and nothing material has been concealed therefrom.

deponent identified by Sr R.K. Mishra  
CS copy Lucknow

OATH COMMISSIONER

OATH COMMISSIONER

at 6:00 pm

~~DEPONENT~~

OATH COMMISSIONER

clerk



OATH COMMISSIONER  
High Court, ALLAHABAD  
Lucknow Bench

No. 009 7539  
Date 9/5/2025



OATH COMMISSIONER  
High Court, Allahabad  
Lucknow Bench

No. 0077539.  
Date 9/5/2018

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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड  
UTTAR PRADESH POLLUTION CONTROL BOARD



ANNEXURE 1

दिनांक 19-2-2025

संदर्भ संख्या- G 44965/सी-5/सहजात-450/25

To,  
The Collector,  
District-Lucknow

सं. 43 दिनांक 22-3-25 (द्वितीय वर्ष) 24-25  
तहसीलदार 24-5-25 को वसूली प्रमाण-पत्र प्राप्त  
वकाया की भीति वसूली करने हेतु तथा वसूली परान्त  
आख्या सहित मूल रूप में वापस करने हेतु प्रेषित

519

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Viraj Constructions Pvt. Ltd., BBD Green City, Vill-Shahpur, Sarai Sheikh and Semra, Lucknow.

कृते कलेक्टर  
लखनऊ

Please refer the Hon'ble National Green Tribunal, New Delhi order dated 24.04.2024, in the matter of O.A. no. 34/2024 L.B. Rai V/s State of U.P. & Others. The relevant excerpt of the aforesaid order is as follows-

".....2. Having regard to the environmental issue raised in the letter petition, we are of the opinion that the Member Secretary, UPPCB is required to consider the grievance of the applicant expeditiously. Member Secretary, UPPCB will get the spot inspection done, ascertain the correct factual position and extent of violation by the Project Proponent and take appropriate action in accordance with law....."

In compliance of the above Hon'ble NGT order dated 24.04.2024 the Officials of UP Pollution Control Board, Lucknow has inspected the said unit on dated 15.05.2024. During inspection dated 15.05.2024 the installed STP of 250 KLD STP was not operational. The sample of untreated sewage discharged from the premises was collected by the inspection team and as per the analysis report the parameters were found to be above the prescribed standards norms. Regional Officer has recommended to impose the Environmental Compensation against the unit.

Considering above recommendation, Uttar Pradesh Pollution Control Board vide letter dated 01.07.2024 has issued show cause notice to the unit for imposition of Environmental Compensation at the rate of Rs. 37,500/-. Subsequently Uttar Pradesh Pollution Control Board vide letter dated 27.08.2024 has imposed the Environmental Compensation of Rs. 51,00,000/- (Rupees Fifty One Lakh only) against unit M/s Viraj Constructions Pvt. Ltd., BBD Green City, Vill-Shahpur, Sarai Sheikh and Semra, Lucknow for a defaulting period of 01.01.2024 to 15.05.2024 for violation of non-compliance of STP treated effluent discharge norms. The copy of the Letter dated 01.07.2024 and 27.08.2024 is being attached herewith for your reference. As per the office record, the amount of the environmental compensation has not been deposited by the said unit.

The sum of Rs. 51,00,000/- (Rupees Fifty One Lakh only) is payable in account of Environment Compensation from M/s Viraj Constructions Pvt. Ltd., BBD Green City, Vill-Shahpur, Sarai Sheikh and Semra, Lucknow.

The Name and Address of the Authorized Person of the concerned unit is as follows:

1. Shri R.K. Agarwal s/o Shri Babu Banarasi Das (Director, M/s Viraj Constructions Pvt. Ltd.), House No. 55, Babu Banarasi Bhawan, Thana- Purana Qila, Lucknow.
2. Shri Anunj Pachouri s/o Shri Vishnu Dutt Pachouri (D.G.M., M/s Viraj Constructions Pvt. Ltd.), Vill-Shahpur, Sarai Sheikh and Semra, Lucknow.

...2

O.C. (CR)

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow - 226010

Phone: 2720831, 2720828, 2720691 &amp; 2720681 - Fax: 0522 - 2720764

Email: info@uppcb.in - Web Site: www.uppcb.com

वसूली कर शीघ्र कृत  
कार्यवाही से अवगत कराये।

498/ADM/R

24-02-25

तहसीलदार सदर  
लखनऊ

अपर जिलाधिकारी  
लखनऊ

46  
28/2/25

ADM (PR)

जिलाधिकारी  
लखनऊ

Aom

लखनऊ

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You are hereby requested to recover the same and deposit it into payment gateway (URL: <https://erp.eshiksa.net/DirectFeesv3/UPPCB>).

Payment gateway के Homepage के dropdown में निम्नवत् विशिष्ट सूचना का चयन करें-

- |   |   |                 |
|---|---|-----------------|
| 1. Nature of Pollution / प्रदूषण की प्रकृति               | - | Water Pollution |
| 2. Regional offices / क्षेत्रीय कार्यालय                  | - | Lucknow         |
| 3. EC imposed in compliance / अनुपालन में ईसी लगाया गया - |   | UPPCB           |

Enclosure-As above.

Yours Sincerely,

  
(Sanjeev Kumar Singh)  
Member Secretary

Copy to:- Regional Officer, Uttar Pradesh Pollution Control Board, Lucknow for information and necessary action.

/  
Member Secretary



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड  
UTTAR PRADESH POLLUTION CONTROL BOARD



पत्रांक संख्या-

सेवा में,

मैसर्स विराज कान्स्ट्रक्शन प्रा०लि०,  
सनव्रीज-1, बी.बी.डी. ग्रीन, ग्राम-शाहपुर सराय शेख एवं सेमरा,  
लखनऊ। No. N 814093 5249

/सी-5/ 186/0AN.34/2024

दिनांक 1-7-24  
पंजीकृत

यह कि मैसर्स विराज कान्स्ट्रक्शन प्रा०लि०, सनव्रीज-1, बी.बी.डी. ग्रीन, ग्राम-शाहपुर सराय शेख एवं सेमरा, लखनऊ में आवासीय परियोजना विकसित है तथा जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा-47 के अन्तर्गत एक कम्पनी है, जिसे आगे उद्योग कहा जायेगा।

यह कि मा० एन.जी.टी., नई दिल्ली में योजित ओ०ए० नं०-34/2024 एल०बी० राय बनाम स्टेट ऑफ यू०पी० व अन्य में पारित आदेश दिनांक 24.04.2024 के अनुपालन में आवासीय परियोजना मैसर्स विराज कान्स्ट्रक्शन प्रा०लि०, सनव्रीज-1, बी.बी.डी. ग्रीन, ग्राम-शाहपुर सराय शेख एवं सेमरा, लखनऊ का निरीक्षण क्षेत्रीय कार्यालय, उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ के प्राधिकृत अधिकारियों द्वारा दिनांक 15.05.2024 को किया गया। निरीक्षण आख्यानसार निरीक्षण के समय परियोजना का उपभोग होता हुआ पाया गया। आवासीय परियोजना से जनित घरेलू उत्पन्न शोधन हेतु 250 के.एल.डी. क्षमता का उत्पन्न शुद्धिकरण संयंत्र (एस.टी.पी.) स्थापित है। निरीक्षण के समय एस.टी.पी. संचालित नहीं पाया गया। इकाई परिसर से जनित उत्पन्न का जल नमूना एकत्रित कर विश्लेषण हेतु राज्य बोर्ड की केन्द्रीय प्रयोगशाला में जमा कराया गया। प्राप्त विश्लेषण आख्यानसार जल नमूनें में प्रचालकों की मात्रा में टी.एस.एस.-106 मिग्रा०/ली० एवं बी.ओ.डी.-64 मिग्रा०/ली० पाई गयी, जोकि निर्धारित मानकों से अधिक है।

यह कि इकाई को बोर्ड के पत्र दिनांक 25.04.2023 के माध्यम से दिनांक 31.12.2023 तक सहमति (जल एवं वायु) निर्गत थी, जिसकी वैधता अवधि समाप्त हो चुकी है। वर्तमान में उक्त परियोजना को सहमति (जल एवं वायु) निर्गत नहीं है और न ही इकाई द्वारा सहमति प्राप्त किये जाने हेतु ऑनलाईन आवेदन किया गया है। इकाई द्वारा पूर्व में दिनांक 30.12.2023 को ऑनलाईन के माध्यम से सहमति (जल एवं वायु) हेतु आवेदन किया गया, जिसके अनुक्रम में इकाई का निरीक्षण दिनांक 15.01.2024 को किया गया। निरीक्षण के समय एस.टी.पी. के आउटलेट से जनित उत्पन्न का जल नमूनें एकत्रित कर विश्लेषण हेतु राज्य बोर्ड की केन्द्रीय प्रयोगशाला में जमा कराया गया। प्राप्त विश्लेषण आख्यानसार जल नमूनें में प्रचालकों की मात्रा में टी.एस.एस.-108 मिग्रा०/ली०, बी.ओ.डी.-42 मिग्रा०/ली० एवं सी.ओ.डी.-264 मिग्रा०/ली० पाई गयी, जोकि निर्धारित मानकों से अधिक होने के कारण इकाई का आवेदित सहमति (जल एवं वायु) आवेदन अस्वीकृत कर दिया गया। इकाई द्वारा बिना राज्य बोर्ड से सहमति प्राप्त किये ही संचालन किया जा रहा है, जोकि जल एवं वायु अधिनियमों के अन्तर्गत वर्णित प्रावधानों का उल्लंघन है।

उक्त के दृष्टिगत क्षेत्रीय कार्यालय, उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ के पत्रांक-377/सहमति-3247/24 दिनांक 12.06.2024 द्वारा इकाई से जनित प्रदूषित उत्पन्न के प्रचालक मानकों के अनुरूप न पाये जाने के कारण केन्द्रीय प्रदूषण नियंत्रण बोर्ड के पत्र दिनांक 08.02.2019 द्वारा पर्यावरणीय क्षतिपूर्ति का ऑकलन किये जाने हेतु जारी की गई मार्गदर्शिका के अनुरूप दिनांक 01.01.2024 से दिनांक 15.05.2024 तक (कुल 136 दिन) हेतु रूपये 37,500/- प्रतिदिन की दर से पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने हेतु जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा-33ए के अन्तर्गत कारण बताओ नोटिस जारी किये जाने की संस्तुति की गयी है। पर्यावरणीय क्षतिपूर्ति का ऑकलन विवरण निम्नवत् है:-

Environmental Compensation (EC) =  $PI \times N \times R \times S \times LF$   
 PI- Pollution Index of Industrial sector =80 (for red category industry)  
 N-Number of days of violation took place= Per day  
 R-A factor in Rupees for EC =250/-  
 S-Factor for scale of operation=1.5 (for Large scale)  
 LF-Location factor=1.25 (for Lucknow)  
 Total Environmental Compensation=  $80 \times 1 \times 250 \times 1.5 \times 1.25 = Rs. 37,500/day$

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अतः उपरोक्त वर्णित परिस्थितियों के दृष्टिगत जन स्वास्थ्य के हित में जन साधारण को स्वच्छ यातावरण प्रदान करने हेतु सक्षम अधिकारी के अनुमोदनोपरान्त जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 (यथासंशोधित) की धारा-33ए के अन्तर्गत इकाई मैसर्स विराज कान्स्ट्रक्शन प्रा०लि०, सनब्रीज-1, बी.बी.डी. ग्रीन, ग्राम-शाहपुर सराय शेख एवं सेमरा, लखनऊ के विरुद्ध निम्नानुसार कारण बताओ नोटिस जारी किया जाता है-

1. यह कि क्यों न इकाई मैसर्स विराज कान्स्ट्रक्शन प्रा०लि०, सनब्रीज-1, बी.बी.डी. ग्रीन, ग्राम-शाहपुर सराय शेख एवं सेमरा, लखनऊ को मिलने वाली बिजली, पानी तथा अन्य सुविधाओं को तुरन्त से बन्द कर दिया जाए।
2. यह कि क्यों न इकाई मैसर्स विराज कान्स्ट्रक्शन प्रा०लि०, सनब्रीज-1, बी.बी.डी. ग्रीन, ग्राम-शाहपुर सराय शेख एवं सेमरा, लखनऊ के विरुद्ध केन्द्रीय प्रदूषण नियंत्रण बोर्ड के पत्र दिनांक 08.02.2019 द्वारा पर्यावरणीय क्षतिपूर्ति का ऑकलन किये जाने हेतु जारी मार्गदर्शिका के अनुरूप दिनांक 01.01.2024 से दिनांक 15.05.2024 तक (कुल 136 दिन) हेतु रुपये 37,500/- प्रतिदिन की दर से पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जाये।

उपरोक्त के संबंध में अपना स्पष्टीकरण पत्र प्राप्ति के 15 दिन के अन्दर बोर्ड मुख्यालय, उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ को प्रेषित करें, अन्यथा निर्धारित अवधि में संतोषजनक उत्तर प्राप्त न होने की दशा में प्रश्नगत परियोजना के विरुद्ध उपरोक्त वर्णित निर्देशों की पुष्टि कर दी जायेगी।

संलग्नक-यथोपरि।

सक्षम अधिकारी द्वारा अनुमोदनोपरान्त पत्र निर्गमन हेतु अधिकृत

  
मुख्य पर्यावरण अधिकारी, वृत्त-5

प्रतिलिपि:- निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित-

1. जिलाधिकारी, लखनऊ।
2. मुख्य पर्यावरण अधिकारी (डब्ल्यू.एम.डी.), उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ।
3. क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ को इस निर्देश के साथ प्रेषित कि इकाई को जारी कारण बताओ नोटिस की प्रति अपने स्तर से भी उद्योग को प्राप्त कराकर 15 दिन के अन्दर स्पष्ट संस्तुति सहित निरीक्षण आख्या बोर्ड मुख्यालय में प्रेषित करना सुनिश्चित करें।

  
मुख्य पर्यावरण अधिकारी, वृत्त-5

७/८



**213**  
**उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड**  
**UTTAR PRADESH POLLUTION CONTROL BOARD**



Ref. No..H.16.242/ C-5 /सहमति- 450/24

Dated 21.08/24  
पंजीकृत

सेवा में,

मैसर्स विराज कान्स्ट्रक्शन प्रा0लि0,  
सनब्रीज-1, बी0बी0डी0 ग्रीन, ग्राम-शाहपुर सराय शेख एवं सेमरा,  
लखनऊ।

**विषय:** इकाई मैसर्स विराज कान्स्ट्रक्शन प्रा0लि0, सनब्रीज-1, बी0बी0डी0 ग्रीन, ग्राम-शाहपुर सराय शेख एवं सेमरा, लखनऊ को जारी कारण बताओ नोटिस दिनांक 01.07.2024 की पुष्टि किये जाने के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक बोर्ड मुख्यालय के पत्रांक-एच 13321/सी-5/186/ओ0ए0 नं0-34/2024 दिनांक 01.07.2024 का संदर्भ ग्रहण करने कष्ट करें, जिसके माध्यम से इकाई में स्थापित सी.ई.टी. के आउटलेट के नमूने मानको के अनुरूप न पाये जाने एवं राज्य बोर्ड से बिना सहमति प्राप्त किये ही संचालन किये जाने के कारण इकाई के विरुद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा-33ए के अन्तर्गत कारण बताओ नोटिस जारी किया गया था। इकाई को जारी कारण बताओ नोटिस के संबंध में अपना प्रतिउत्तर दिनांक 19.07.2024 प्रेषित किया गया है।

उक्त के परिप्रेक्ष्य में क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ के पत्र संख्या-745/सहमति-3247/24 दिनांक 14.08.2024 द्वारा अद्यतन आख्या प्रेषित की गयी है। आख्यानुसार उक्त इकाई का निरीक्षण क्षेत्रीय कार्यालय, लखनऊ के प्राधिकृत अधिकारियों द्वारा दिनांक 02.08.2024 को किया गया। आख्यानुसार निरीक्षण के समय पाया गया कि परियोजना में मानकों के अनुरूप ग्रीन वेल्ड एवं सोलर लाइट की व्यवस्था नहीं पायी गयी। परियोजना के बेसमेण्ट में 250 के.एल.डी. का एस.टी.पी. स्थापित पाया गया। जबकि इकाई को निर्गत पर्यावरणीय स्वीकृति दिनांक 22.11.2012 के बिन्दु संख्या-04 में उल्लिखित है कि परियोजना द्वारा 5.0 एम.एल.डी. क्षमता का एस.टी.पी. स्थापित किया जायेगा तथा सामान्य शर्त संख्या-55 में उल्लिखित है कि एस.टी.पी. की स्थापना आबादी से दूर की जायेगी ताकि आस-पास के क्षेत्र में बदबू की समस्या न रहे। उक्त का अनुपालन इकाई परियोजना द्वारा नहीं किया गया।

निरीक्षण के समय उक्त इकाई परियोजना द्वारा उत्प्रवाह का निस्तारण परियोजना के अन्दर गुजर रहे टेरा नाला में ह्यूम पाइप के माध्यम से किया जाता है, जबकि परियोजना को निर्गत पर्यावरणीय स्वीकृति दिनांक 12.09.2018 की विशिष्ट संख्या-06 में उल्लिखित है कि उत्प्रवाह को एस.टी.पी. के माध्यम से अधिकतम मात्रा में गार्डनिंग, फ्लशिंग में लाया जायेगा तथा शोधित जल के पुनः प्रयोग हेतु इरिगेशन इस्प्रिंकलर एवं डिप इरिगेशन सिस्टम पद्धति का प्रयोग किया जायेगा। निरीक्षण के दौरान उपरोक्त प्रक्रिया प्रयोग में नहीं लायी जा रही थी, जोकि जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 में वर्णित प्राविधानों का उल्लंघन है। इकाई को राज्य बोर्ड के आनलाइन संदर्भ संख्या-177917/UPPCB/Lucknow/(UPPCBRO)/CTO/both/LUCKNOW/2023 दिनांक 25.04.2023 के माध्यम से दिनांक 31.12.2023 तक सहमति (जल एवं वायु) निर्गत है, जिसकी वैधता अवधि समाप्त हो चुकी है। निरीक्षण के समय इकाई को निर्गत सहमति (जल एवं वायु) में निहित शर्तों का अनुपालन होता हुआ नहीं पाया गया। वर्तमान में परियोजना को सहमति (जल एवं वायु) निर्गत नहीं है एवं न ही सहमति (जल एवं वायु) प्राप्त किये जाने हेतु आवेदन पत्र विचाराधीन है। इकाई का संचालन बिना राज्य बोर्ड की सहमति जल/वायु प्राप्त किये ही किया जा रहा है, जोकि जल/वायु अधिनियमों के अन्तर्गत वर्णित प्राविधानों का उल्लंघन है।

इकाई के पत्र दिनांक 19.07.2024 द्वारा बोर्ड के पत्र दिनांक 01.07.2024 द्वारा जारी कारण बताओ नोटिस को निस्तारित करते हुए इकाई के विरुद्ध दण्डात्मक कार्यवाही न किये जाने हेतु अनुरोध किया गया है। उक्त पत्र दिनांक 19.07.2024 द्वारा सूचित किया गया कि दिनांक 15.05.2024 को बोर्ड अधिकारियों द्वारा इकाई में स्थापित एस.टी.पी. से एकत्र नमूने में प्रचालक मानको से अधिक पाये जाने के कारण उक्त एस.टी.पी. की मरम्मत का कार्य किया जाना था। इकाई द्वारा बोर्ड से पूर्व प्राप्त सहमति की वैधता (दिनांक 31.12.2023) समाप्त हो जाने के उपरान्त दिनांक 30.12.2023 को ऑनलाइन सहमति हेतु आवेदन किया गया था।

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**T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow - 226010**  
**Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 - 2720764**  
**Email: info@uppcb.com - Web Site: www.uppcb.com**

उक्त प्रत्यावेदन दिनांक 19.07.2024 द्वारा प्रेषित तथ्यों के संबंध में बोर्ड द्वारा पूर्व में दिनांक 15.05.2024, 15.01.2024 को एस.टी.पी. के आउटलेट से एकत्र नमूनें में प्रचालक मानकों से अधिक पाये गये। अग्रेतर अद्यतन में दिनांक 02.08.2024 को एकत्र नमूनों में प्रचालक फीकल कोलीफार्म के सापेक्ष मानकों के अनुरूप नहीं पाये गये। इकाई द्वारा ऑनलाइन सहमति आवेदन दिनांक 30.12.2023 को बोर्ड के पत्र दिनांक 17.02.2024 द्वारा अस्वीकृत किया गया, जिसमें वर्णित है कि दिनांक 15.01.2024 को इकाई के एस.टी.पी. से एकत्र नमूनें में प्रचालक मानकों के अनुरूप नहीं पाये गये।

इकाई द्वारा प्रेषित प्रत्यावेदन दिनांक 19.07.2024 में वर्णित है कि इकाई द्वारा दिनांक 22.01.2024 एवं 27.05.2024 को मैसर्स ग्लोबल इन्वायोमेन्टल कन्सलटेन्सी एण्ड रिसर्च सेण्टर तथा मैसर्स एडवान्स इन्वायोमेन्टल टेस्टिंग प्रा0लि0 से एस.टी.पी. के नमूनें विश्लेषित कराये गये। उक्त के संबंध में इकाई द्वारा बोर्ड को पूर्व सूचना प्रेषित नहीं की गयी एवं न ही बोर्ड के अधिकारियों की उपस्थिति में उक्त नमूनें एकत्र किये गये। उपरोक्त तथ्यों को दृष्टिगत रखते हुए इकाई द्वारा प्रेषित प्रत्यावेदन दिनांक 19.07.2024 द्वारा प्रेषित विवरण/तथ्यों पर विचार किया जाना सम्भव नहीं है।

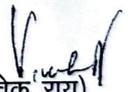
अतः क्षेत्रीय अधिकारी, लखनऊ के पत्र संख्या-745/सहमति-3247/24 दिनांक 14.08.2024 के दृष्टिगत सक्षम अधिकारी के अनुमोदनोपरान्त इकाई मैसर्स विराज कान्स्ट्रक्शन प्रा0लि0, सनब्रीज-1, बी0बी0डी0 ग्रीन, ग्राम-शाहपुर सराय शेख एवं सेमरा, लखनऊ के विरुद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा-33ए के अन्तर्गत जारी कारण बताओ नोटिस दिनांक 01.07.2024 की पुष्टि करते हुए दिनांक 01.01.2024 से दिनांक 15.05.2024 तक कुल 136 दिवस हेतु रुपये 37,500/- प्रतिदिन की दर से कुल रू0 51,00,000/- (रू0 इक्यावन लाख मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित किया जाता है।

अग्रेतर उद्योग के विरुद्ध अधिरोपित पर्यावरणीय क्षतिपूर्ति रू0 51,00,000/- (रू0 इक्यावन लाख मात्र) का भुगतान जिसका payment gateway (URL: <https://erp.eshiksa.net/DirectFeesv3/UPPCB>) के माध्यम से Dedicated Account में जमा करना सुनिश्चित करें। Payment gateway के Homepage के dropdown में निम्नवत् विशिष्ट सूचना चयन करें।

- |  |                 |
|--|-----------------|
| 1. Nature of Pollution/प्रदूषण की प्रकृति-             | Water Pollution |
| 2. Regional Officers/क्षेत्रीय कार्यालय-               | Lucknow         |
| 3. EC imposed in compliance/अनुपालन में ईसी लगाया गया- | UPPCB           |

उपरोक्त निर्देशों के अनुपालन में विलम्बतम् 15 कार्यदिवस के अन्दर अधिरोपित पर्यावरणीय क्षतिपूर्ति जमा करना सुनिश्चित करें तथा उक्त का साक्ष्य क्षेत्रीय कार्यालय, लखनऊ एवं बोर्ड मुख्यालय, लखनऊ को भी प्रेषित करें।

सक्षम अधिकारी द्वारा अनुमोदनोपरान्त पत्र निर्गमन हेतु अधिकृत

  
(विवेक राय)

मुख्य पर्यावरण अधिकारी,  
वृत्त-5

प्रतिलिपि: निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:-

1. जिलाधिकारी, लखनऊ।
2. पुलिस आयुक्त, लखनऊ।
3. अधिशासी अभियन्ता, विद्युत वितरण खण्ड, लखनऊ।
4. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ को इस निर्देश के साथ प्रेषित कि उपरोक्त शर्तों का अनुपालन कराते हुए पत्र की पावती के साथ अनुपालन आख्या बोर्ड मुख्यालय में प्रेषित करना सुनिश्चित करें।

  
मुख्य पर्यावरण अधिकारी,  
वृत्त-5

etc

कार्यालय तहसीलदार सदर, लखनऊ।

आर0सी0 प्रपत्र-36  
(देखें नियम 141 (3))

मांग/नोटिस पत्र

सेवा में,

श्री. दीपक भा. 0. प्र. 0. ल. 0.  
श्री. दीपक भा. 0. प्र. 0. ल. 0. अध्यक्ष  
श्री. दीपक भा. 0. प्र. 0. ल. 0.

आपके ऊपर भू-राजस्व के रूप में वसूली हेतु बकाया का विवरण निम्नानुसार देय है। एतद्वारा आपसे अपेक्षा की जाती है कि इस नोटिस/मांग पत्र की तामीली के ..... (15) ..... दिन के अन्दर इस कार्यालय के संग्रह अमीन श्री देश दीपक भट्ट को भुगतान कर दें अथवा उपस्थित होकर कारण स्पष्ट करें क्यों न आपके विरुद्ध उत्तर प्रदेश राजस्व संहिता 2006 के अधीन उत्पीड़नात्मक कार्यवाही प्रारम्भ कर दी जाये। जिसमें आपकी गिरफ्तारी तथा निरोधन के लिए आपके चल एवं अचल सम्पत्ति कुर्की तथा नीलामी का अधिपत्र जारी हो सकता है।

देय धनराशि का विवरण

धनराशि ..... 51,00,000/-

मद - विधि धर

प्रेषित करने वाले विभाग का नाम - उत्तर प्रदेश न्याय विभाग, लखनऊ

जारी करने की तिथि - 01/04/2025



*(Signature)*  
तहसीलदार

सदर लखनऊ।

*(Signature)*  
01/04/25

आर0सी0 प्रपत्र-38

[देखें नियम-147(2)]

अधपन्ना चल सम्पत्ति की कुर्की का अधिपत्र

बही सं0 : ०१

क्रम सं0 : ००१

1. अधिपत्र सं0 आर.सी. प्रपत्र - 38

2. अधिपत्र निष्पादन के लिए अधिकृत अधिकारी का नाम व पदनाम श्री. वि. राजसव ००० प्र. 102

3. व्यक्ति/क्रमी का नाम व पता श्री. वि. राजसव ००० प्र. 102

4. बकाया धनराशि 510000/-

5. जारी करने की प्रकृति वि. राजसव ००० प्र. 102

6. जारी करने की तिथि 24/11/2021

7. वाद की संख्या 04-34/2021

O/S हस्ताक्षर

वासिल बाकी-नबीस

हस्ताक्षर तहसीलदार

बही सं0 : ०१

क्रम सं0 : ००१

सेवा में, श्री. वि. राजसव ००० प्र. 102

(इस अधिपत्र को निष्पादित करने के लिए अधिकृत व्यक्ति का नाम व पदनाम)

जबकि श्री. वि. राजसव ००० प्र. 102

आर0सी0 प्रपत्र-38

[देखें नियम-147(2)]

अधपन्ना चल सम्पत्ति की कुर्की का अधिपत्र

बही सं0 : ०१

क्रम सं0 : ००१

सेवा में, श्री. वि. राजसव ००० प्र. 102

(इस अधिपत्र को निष्पादित करने के लिए अधिकृत व्यक्ति का नाम व पदनाम)

जबकि श्री. वि. राजसव ००० प्र. 102

पी0एस0पी0-ए0पी0 036 राजसव परिषद-18-10-2021-(779)-41.250 प्रतियां (कम्प्यूटर/टी0/ऑफसेट)।

आर० सी० प्रपत्र-40  
(देखें नियम-153)

उपजिलाधिकारी : ...सिद्धेश्वर लखन...

वाद सं० : .....

दिनांक : ...29.1.2025...

सेवा में,

शाखा प्रबंधक,  
प्रो. जे. ए. लाल देव  
10, अशोक शाखा  
मार्ग-6, अशोक, लखन

जैसा कि श्री श्री. 0. विद्यालक्ष्मी का 510000/- निवासी श्री. 0. विद्यालक्ष्मी,  
जो कि एक व्यतिक्रमी है, से राशि रु० 510000/- (शब्द सत्तमावत लोख प्रहृष्ट गोल) भू-राजस्व के मद में  
बकाया है और जैसा कि उक्त व्यतिक्रमी ने आपको शाखा में एक खाता सं० 7177-0093000 खोल रखा है और एक  
लॉकर सं० 00031 किराये पर ले रखा है।

इसलिए, अब आप और उक्त व्यतिक्रमी को उक्त खाता या लॉकर को संचालित करने से तथा अगले आदेशों तक उक्त खाता और लॉकर से कोई राशि या वस्तु के निष्कासन या निष्कासन को स्वीकृत करने से निषिद्ध या अवरुद्ध किया जाता है।

स्वनिदेश-  
09 (उपजिलाधिकारी)

प्रतिलिपि- श्री श्री. 0. विद्यालक्ष्मी निवासी श्री. 0. विद्यालक्ष्मी (व्यतिक्रमी) को प्रेषित।  
श्री. 0. विद्यालक्ष्मी

स्वनिदेश-  
09 (उपजिलाधिकारी)



84982347-



01/13PM  
30/04/2025

पी०एस०यू०पी०-ए०पी० 038 राजस्व परिषद-18-10-2021-(781)-1,78,300 प्रतियां (कम्प्यूटर/टी०/ऑफसेट)।

Court No. - 1

Case :- WRIT - C No. - 4283 of 2025

**Petitioner :-** M/S Viraj Construction Pvt. Ltd. Through  
Authorized Signatory, Shri Ravindra Kumar Agarwal

**Respondent :-** State Of U.P. Thru. Addl. Chief Secy., Deptt.  
Environment, Forest And Climate Change And 5 Others

**Counsel for Petitioner :-** Gaurav Mehrotra, Akber Ahmad, Alok  
Saran, Amit Kumar Kaushal

**Counsel for Respondent :-** C.S.C., Ashok Kumar Verma

**Hon'ble Attau Rahman Masoodi, J.**

**Hon'ble Rajeev Singh, J.**

1. Heard Sri Jaideep Narain Mathur, learned Senior Counsel assisted by Sri Akber Ahmad and Sri Alok Saran, learned counsel for the petitioner.

**2. List after delivery of judgment in Writ C No. 151 of 2024 along with Writ-C No. 3332 of 2025.**

3. Benefit of interim order granted earlier in Writ-C No. 151 of 2024 shall be made available to the petitioner insofar as the imposition of environment compensation is concerned.

**[Rajeev Singh, J.] [Attau Rahman Masoodi, J.]**

**Order Date :- 5.5.2025**

Arpan

Court No. - 1**ANNEXURE 5**

**Case :-** WRIT - C No. - 151 of 2024

**Petitioner :-** M/S New Star Brick Works (Erstwhile M/S Shiv Om Brick Works) Thru. Prop. Afsar Ali

**Respondent :-** State Of U.P. Thru Prin.Secy. Deptt. Of Forests, Environment And Climate Change And Ors.

**Counsel for Petitioner :-** Jalaj Kumar Gupta, Mehdi Khan, Mohd. Aslam Khan

**Counsel for Respondent :-** C.S.C., Ashok Kumar Verma

connected with

**Case :-** WRIT - C No. - 7746 of 2023

**Petitioner :-** M/S Arsh Brick Works Thru. Partner Mohd. Ayub

**Respondent :-** State Of U.P. Thru. Secy., Dept. Of Environment, Forest And Climate Change And Others

**Counsel for Petitioner :-** Sarvesh Kumar

**Counsel for Respondent :-** C.S.C., Ashok Kumar Verma

**Case :-** WRIT - C No. - 119 of 2024

**Petitioner :-** M/S Rachna Metal Industries Pvt. Ltd. Thru M.D. Sadhna Agarwal

**Respondent :-** State Of U.P. Thru Prin.Secy. Deptt. Of Forests, Environment And Climate Change And Ors.

**Counsel for Petitioner :-** Jalaj Kumar Gupta, Mohd. Aslam Khan

**Counsel for Respondent :-** C.S.C., Ashok Kumar Verma

**Case :-** WRIT - C No. - 152 of 2024

**Petitioner :-** M/S Afaq Brick Field Thru Proprietor Nargish

**Respondent :-** State Of U.P. Thru Prin.Secy. Deptt. Of Forests, Environment And Climate Change And Ors.

**Counsel for Petitioner :-** Jalaj Kumar Gupta, Mehdi Khan, Mohd. Aslam Khan

**Counsel for Respondent :-** C.S.C., Ashok Kumar Verma

**Case :-** WRIT - C No. - 153 of 2024

**Petitioner :-** M/S Khalil Brick Works Thru. Prop. Usman

**Respondent :-** State Of U.P. Thru Prin.Secy. Deptt. Of Forests, Environment And Climate Change And Ors.

**Counsel for Petitioner :-** Jalaj Kumar Gupta, Mehdi Khan, Mohd. Aslam Khan

**Counsel for Respondent :-** C.S.C., Ashok Kumar Verma

**Case :-** WRIT - C No. - 154 of 2024

**Petitioner :-** M/S Riza Brick Works Thru Proprietor Mohd. Haroon

**Respondent :-** State Of U.P. Thru Prin.Secy. Deptt. Of Forests, Environment And Climate Change And Ors.

**Counsel for Petitioner :-** Jalaj Kumar Gupta, Mehdi Khan, Mohd. Aslam Khan

**Counsel for Respondent :-** C.S.C., Ashok Kumar Verma

**Case :-** WRIT - C No. - 179 of 2024

**Petitioner :-** M/S Janta Brick Works (New Name-Munmun Brick Works

Kazi Parivar) Thru. Prop. Mohd. Razi

**Respondent :-** State Of U.P. Thru Prin.Secy. Deptt. Of Forests,  
Environment And Climate Change And Ors.

**Counsel for Petitioner :-** Jalaj Kumar Gupta, Mehdi Khan, Mohd. Aslam Khan

**Counsel for Respondent :-** C.S.C., Ashok Kumar Verma

**Case :-** WRIT - C No. - 181 of 2024

**Petitioner :-** M/S Good Friends Brick Works Thru. Prop. Irfan

**Respondent :-** State Of U.P. Thru Prin.Secy. Deptt. Of Forests,  
Environment And Climate Change And Ors.

**Counsel for Petitioner :-** Jalaj Kumar Gupta, Mehdi Khan, Mohd. Aslam Khan

**Counsel for Respondent :-** C.S.C., Ashok Kumar Verma

**Case :-** WRIT - C No. - 188 of 2024

**Petitioner :-** M/S Colour Touch Thru Proprietor Prakash Chand Chindalia

**Respondent :-** State Of U.P. Thru Prin.Secy. Deptt. Of Forests,  
Environment And Climate Change And Ors.

**Counsel for Petitioner :-** Jalaj Kumar Gupta, Mohd. Aslam Khan, Sunny Singh

**Counsel for Respondent :-** C.S.C., Ashok Kumar Verma

**Case :-** WRIT - C No. - 194 of 2024

**Petitioner :-** M/S Sh Brick Works Thru Proprietor Shabana

**Respondent :-** State Of U.P. Thru Prin.Secy. Deptt. Of Forests,  
Environment And Climate Change And Ors.

**Counsel for Petitioner :-** Jalaj Kumar Gupta, Mehdi Khan, Mohd. Aslam Khan

**Counsel for Respondent :-** C.S.C., Ashok Kumar Verma

**Case :-** WRIT - C No. - 195 of 2024

**Petitioner :-** M/S Shiv Brick Works Thru Proprietor Kaminder Alias  
Kamendra Singh

**Respondent :-** State Of U.P. Thru Prin.Secy. Deptt. Of Forests,  
Environment And Climate Change And Ors.

**Counsel for Petitioner :-** Jalaj Kumar Gupta, Mehdi Khan, Mohd. Aslam Khan

**Counsel for Respondent :-** C.S.C., Ashok Kumar Verma

**Case :-** WRIT - C No. - 264 of 2024

**Petitioner :-** M/S Musarfi Hasnain Bricks Works, Through Its Proprietor  
Rais Ahmad

**Respondent :-** State Of U.P. Thru. Prin. Secy. Forest Environment And  
Climate Change Deptt., Lucknow And 5 Others

**Counsel for Petitioner :-** Jalaj Kumar Gupta, Mehdi Khan, Mohd. Aslam Khan, Mohd. Khalid Amin Khan

**Counsel for Respondent :-** C.S.C., Ashok Kumar Verma

**Case :-** WRIT - C No. - 265 of 2024

**Petitioner :-** M/S Durga Brick Works, Through Its Authorized Signatory

**Respondent :-** State Of U.P. Thru. Addl. Chief Secy. Environment Forest

And Climate Change, And 6 Others

**Counsel for Petitioner :-** Salil Kumar Srivastava,Rahul Srivastava

**Counsel for Respondent :-** C.S.C.,Asit Srivastava

**Case :-** WRIT - C No. - 266 of 2024

**Petitioner :-** M/S Azhari Brick Works Thru Proprietor Tahir Husain

**Respondent :-** State Of U.P. Thru Prin.Secy. Deptt. Of Forests,  
Environment And Climate Change And Ors.

**Counsel for Petitioner :-** Jalaj Kumar Gupta,Mehdi Khan,Mohd. Aslam  
Khan,Mohd. Khalid Amin Khan

**Counsel for Respondent :-** C.S.C.,Ashok Kumar Verma

**Case :-** WRIT - C No. - 269 of 2024

**Petitioner :-** M/S K.K. Brick Works, Through Its Authorized Signatory

**Respondent :-** State Of U.P. Thru. Addl. Chief Secy., Environment Forest  
And Climate Change, Lko. And 6 Others

**Counsel for Petitioner :-** Salil Kumar Srivastava,Rahul Srivastava

**Counsel for Respondent :-** C.S.C.,Asit Srivastava

**Case :-** WRIT - C No. - 270 of 2024

**Petitioner :-** M/S Monu Ent Ydyog (Old Name M/S Shiv Ent Udyog),  
Through Its Authorized Signatory

**Respondent :-** State Of U.P. Thru. Addl. Chief Secy., Environment Forest  
And Climate Change, Lko. And 6 Others

**Counsel for Petitioner :-** Salil Kumar Srivastava,Rahul Srivastava

**Counsel for Respondent :-** C.S.C.,Asit Srivastava

**Case :-** WRIT - C No. - 273 of 2024

**Petitioner :-** M/S Shiv Om Brick Works, Through Its Authorized  
Signatory

**Respondent :-** State Of U.P. Thru. Addl. Chief Secy., Environment Forest  
And Climate Change, Lko. And 6 Others

**Counsel for Petitioner :-** Salil Kumar Srivastava,Rahul Srivastava

**Counsel for Respondent :-** C.S.C.,Asit Srivastava

**Case :-** WRIT - C No. - 288 of 2024

**Petitioner :-** M/S Kisan Brick Works Thru. Prop. Sharifuddin

**Respondent :-** State Of U.P. Thru Prin.Secy. Deptt. Of Forests,  
Environment And Climate Change And Ors.

**Counsel for Petitioner :-** Jalaj Kumar Gupta,Mehdi Khan,Mohd. Aslam  
Khan

**Counsel for Respondent :-** C.S.C.,Ashok Kumar Verma

**Case :-** WRIT - C No. - 289 of 2024

**Petitioner :-** M/S Dilshad Brickworks Moradabad Thru Proprietor Irshad

**Respondent :-** State Of U.P. Thru Prin.Secy. Deptt. Of Forests,  
Environment And Climate Change And Ors.

**Counsel for Petitioner :-** Jalaj Kumar Gupta,Mehdi Khan,Mohd. Aslam  
Khan

**Counsel for Respondent :-** C.S.C.,Ashok Kumar Verma

**Case :-** WRIT - C No. - 290 of 2024

**Petitioner :-** M/S Arsh Ent. Udhyog, Through Its Partners And Ors.  
**Respondent :-** State Of U.P. Thru Addl. Chief Secy. Deptt. Of Forests, Environment And Climate Change And Ors.  
**Counsel for Petitioner :-** Saryu Prasad Tiwari  
**Counsel for Respondent :-** C.S.C.,Ashok Kumar Verma

**Case :-** WRIT - C No. - 291 of 2024

**Petitioner :-** M/S Gaus-E-Azam Brick Works (New Name-Gaus-E-Pak Brick Field) Thru. Prop. Idrish  
**Respondent :-** State Of U.P. Thru Prin.Secy. Deptt. Of Forests, Environment And Climate Change And Ors.  
**Counsel for Petitioner :-** Jalaj Kumar Gupta,Mehdi Khan,Mohd. Aslam Khan  
**Counsel for Respondent :-** C.S.C.,Ashok Kumar Verma

**Case :-** WRIT - C No. - 292 of 2024

**Petitioner :-** M/S Ala Hazrat Eintt Udyog (Old Name Latifi Bricks) Thru Proprietor Mohd. Uvaish  
**Respondent :-** State Of U.P. Thru Prin.Secy. Deptt. Of Forests, Environment And Climate Change And Ors.  
**Counsel for Petitioner :-** Jalaj Kumar Gupta,Mehdi Khan,Mohd. Aslam Khan  
**Counsel for Respondent :-** C.S.C.,Ashok Kumar Verma

**Case :-** WRIT - C No. - 293 of 2024

**Petitioner :-** M/S Shiv Brick Works (Old Name Shubham Brick Works And Bhagat Ji Brick Works) Thru. Auth. Signatory  
**Respondent :-** State Of U.P. Thru. Addl. Chief Secy., Environment Forest And Climate Change, Lko. And Others  
**Counsel for Petitioner :-** Salil Kumar Srivastava,Rahul Srivastava  
**Counsel for Respondent :-** C.S.C.,Asit Srivastava

**Case :-** WRIT - C No. - 294 of 2024

**Petitioner :-** M/S Chaudhary Brick Works Udyog, Through Its Authorized Signatory  
**Respondent :-** State Of U.P. Thru. Addl. Chief Secy., Environment Forest And Climate Change, Lko. And Others  
**Counsel for Petitioner :-** Salil Kumar Srivastava,Rahul Srivastava  
**Counsel for Respondent :-** C.S.C.,Asit Srivastava

**Case :-** WRIT - C No. - 295 of 2024

**Petitioner :-** M/S Kanakpur Brick Industries Thru Proprietor Kaminder Alias Kamendra Singh  
**Respondent :-** State Of U.P. Thru Prin.Secy. Deptt. Of Forests, Environment And Climate Change And Ors.  
**Counsel for Petitioner :-** Jalaj Kumar Gupta,Mehdi Khan,Mohd. Aslam Khan  
**Counsel for Respondent :-** C.S.C.,Ashok Kumar Verma

**Case :-** WRIT - C No. - 296 of 2024

**Petitioner :-** M/S Guru Arjun Brick Works, Through Authorized Signatory  
**Respondent :-** State Of U.P. Thru. Addl. Chief Secy., Environment Forest And Climate Change, Lko. And Others

**Counsel for Petitioner :-** Salil Kumar Srivastava,Rahul Srivastava

**Counsel for Respondent :-** C.S.C.,Asit Srivastava

**Case :-** WRIT - C No. - 297 of 2024

**Petitioner :-** M/S Keshav Ent Udyog, Through Its Authorized Signatory

**Respondent :-** State Of U.P. Thru. Addl. Chief Secy., Environment Forest And Climate Change, Lko. And Others

**Counsel for Petitioner :-** Salil Kumar Srivastava,Rahul Srivastava

**Counsel for Respondent :-** C.S.C.,Asit Srivastava

**Case :-** WRIT - C No. - 300 of 2024

**Petitioner :-** M/S Kisan Ent Udhyog, Through Its Authorized Signatory

**Respondent :-** State Of U.P. Thru. Addl. Chief Secy., Environment Forest And Climate Change, Lko. And Others

**Counsel for Petitioner :-** Salil Kumar Srivastava,Rahul Srivastava

**Counsel for Respondent :-** C.S.C.,Asit Srivastava

**Case :-** WRIT - C No. - 306 of 2024

**Petitioner :-** M/S New Shama Brick Works, Thru. Authorized Signatory

**Respondent :-** State Of U.P. Thru. Addl. Chief Secy., Environment Forest And Climate Change, Lko. And Others

**Counsel for Petitioner :-** Salil Kumar Srivastava,Rahul Srivastava

**Counsel for Respondent :-** C.S.C.,Asit Srivastava

**Case :-** WRIT - C No. - 351 of 2024

**Petitioner :-** M/S Jai Brick Works (New Name M/S Sujmana Ent Udyog) Thru Auth. Signatory

**Respondent :-** State Of U.P. Thru Addl. Chief Secy. Environment, Forests And Climate Change And Ors.

**Counsel for Petitioner :-** Salil Kumar Srivastava,Rahul Srivastava

**Counsel for Respondent :-** C.S.C.,Asit Srivastava

**Case :-** WRIT - C No. - 354 of 2024

**Petitioner :-** M/S Subodh Ent Udyog Amroha Thru Auth. Signatory

**Respondent :-** State Of U.P. Thru Addl. Chief Secy. Environment, Forests And Climate Change And Ors.

**Counsel for Petitioner :-** Salil Kumar Srivastava,Rahul Srivastava

**Counsel for Respondent :-** C.S.C.,Asit Srivastava

**Case :-** WRIT - C No. - 355 of 2024

**Petitioner :-** M/S Bharat Brick Works

**Respondent :-** State Of U.P. Thru Addl. Chief Secy. Deptt. Of Forests, Environment And Climate Change And Ors.

**Counsel for Petitioner :-** Salil Kumar Srivastava,Rahul Srivastava

**Counsel for Respondent :-** C.S.C.,Asit Srivastava

**Case :-** WRIT - C No. - 357 of 2024

**Petitioner :-** M/S Chaudhary Ent Udyog, Thru. Authorized Signatory

**Respondent :-** State Of U.P. Thru Addl. Chief Secy. Deptt. Of Forests, Environment And Climate Change And Ors.

**Counsel for Petitioner :-** Salil Kumar Srivastava,Rahul Srivastava

**Counsel for Respondent :-** C.S.C.,Asit Srivastava

**Case :-** WRIT - C No. - 360 of 2024

**Petitioner :-** M/S Zam Zam Brick Works (Old Name Taj Ent Udyog And New Name Shabab Brick Field) Thru Prop. Shabab

**Respondent :-** State Of U.P. Thru Prin.Secy. Deptt. Of Forests, Environment And Climate Change And Ors.

**Counsel for Petitioner :-** Jalaj Kumar Gupta, Mohd. Aslam Khan, Ratnesh Dwivedi

**Counsel for Respondent :-** C.S.C., Ashok Kumar Verma

**Case :-** WRIT - C No. - 361 of 2024

**Petitioner :-** M/S Hidayah Brick Field (Old Name Khurshed Brick Field)

**Respondent :-** State Of U.P. Thru Addl. Chief Secy. Deptt. Of Forests, Environment And Climate Change And Ors.

**Counsel for Petitioner :-** Salil Kumar Srivastava, Rahul Srivastava

**Counsel for Respondent :-** C.S.C., Asit Srivastava

**Case :-** WRIT - C No. - 368 of 2024

**Petitioner :-** M/S Guru Nanak Brick Works Daulatapur Bhud Amroha Thru Auth. Signatory

**Respondent :-** State Of U.P. Thru Addl. Chief Secy. Environment, Forests And Climate Change And Ors.

**Counsel for Petitioner :-** Salil Kumar Srivastava, Rahul Srivastava

**Counsel for Respondent :-** C.S.C., Asit Srivastava

**Case :-** WRIT - C No. - 371 of 2024

**Petitioner :-** M/S National Brick Works Vill. Noner Amroha Thru Auth. Signatory

**Respondent :-** State Of U.P. Thru Addl. Chief Secy. Environment, Forests And Climate Change And Ors.

**Counsel for Petitioner :-** Salil Kumar Srivastava, Rahul Srivastava

**Counsel for Respondent :-** C.S.C., Asit Srivastava

**Case :-** WRIT - C No. - 372 of 2024

**Petitioner :-** M/S Chaudhary Ent Udyog (New Name Balaji Ent Udyog) Dhanaura Amroha Thru Auth. Signatory

**Respondent :-** State Of U.P. Thru Addl. Chief Secy. Environment, Forests And Climate Change And Ors.

**Counsel for Petitioner :-** Salil Kumar Srivastava, Rahul Srivastava

**Counsel for Respondent :-** C.S.C., Asit Srivastava

**Case :-** WRIT - C No. - 375 of 2024

**Petitioner :-** M/S Royal Brick Field (New Name Star Brick Field) Chittupur Bilari Moradabad Thru Prop. Afsar Ali

**Respondent :-** State Of U.P. Thru Prin.Secy. Deptt. Of Forests, Environment And Climate Change And Ors.

**Counsel for Petitioner :-** Jalaj Kumar Gupta, Mohd. Aslam Khan, Ratnesh Dwivedi

**Counsel for Respondent :-** C.S.C., Ashok Kumar Verma

**Case :-** WRIT - C No. - 427 of 2024

**Petitioner :-** M/S A H Brick Works (New Name- Lavi Bricks Works, P.

Name- Habibi Brick Works) Thru Qayyum Hussian

**Respondent :-** State Of U.P. Thru. Prin. Secy., Forest Environment And Climate Change, Lko. And 5 Others

**Counsel for Petitioner :-** Jalaj Kumar Gupta, Ankur Yadav, Mohd. Aslam Khan, Ratnesh Dwivedi

**Counsel for Respondent :-** C.S.C., Asit Srivastava

**Case :-** WRIT - C No. - 430 of 2024

**Petitioner :-** M/S New India Brick Field (Old Name National Brick Works/ Faizan Brick Works) Thru Prop. Mohd. Rayyan

**Respondent :-** State Of U.P. Thru Prin. Secy. Deptt. Of Forests, Environment And Climate Change And Ors.

**Counsel for Petitioner :-** Harsh Vardhan Kediya, Aditi Tripathi, Sheeran Mohiuddin Alavi

**Counsel for Respondent :-** C.S.C., Ashok Kumar Verma, Chandra Shekher Pandey

**Case :-** WRIT - C No. - 431 of 2024

**Petitioner :-** M/S Avon Ent Udyog, Through Its Authorized Signatory

**Respondent :-** State Of U.P. Thru. Addl. Chief Secy., Environment Forest And Climate Change, Lko. And Others

**Counsel for Petitioner :-** Salil Kumar Srivastava, Rahul Srivastava

**Counsel for Respondent :-** C.S.C., Asit Srivastava

**Case :-** WRIT - C No. - 432 of 2024

**Petitioner :-** M/S Khan Brick Industries, Through Its Proprietor, Wasim Ahmad Khan

**Respondent :-** State Of U.P. Thru. Prin. Secy., Forest Environment And Climate Change, Lko. And Others

**Counsel for Petitioner :-** Arvind Kumar Shukla

**Counsel for Respondent :-** C.S.C., Ashok Kumar Verma

**Case :-** WRIT - C No. - 467 of 2024

**Petitioner :-** M/S Mumtaz Brick Works Thru Proprietor Jaane Alam

**Respondent :-** State Of U.P. Thru Prin. Secy. Deptt. Of Forests, Environment And Climate Change And Ors.

**Counsel for Petitioner :-** Jalaj Kumar Gupta, Mehdi Khan, Mohd. Aslam Khan, Ratnesh Dwivedi

**Counsel for Respondent :-** C.S.C., Ashok Kumar Verma

**Case :-** WRIT - C No. - 468 of 2024

**Petitioner :-** M/S Jai Shri Sai Brick Works, Dhureta Bahjoi Road Sambhal Thru Auth. Signatory

**Respondent :-** State Of U.P. Thru Addl. Chief Secy. Environment, Forests And Climate Change And Ors.

**Counsel for Petitioner :-** Salil Kumar Srivastava, Rahul Srivastava

**Counsel for Respondent :-** C.S.C., Asit Srivastava

**Case :-** WRIT - C No. - 474 of 2024

**Petitioner :-** M/S Janta Brick Works Thru Proprietor Mohd. Sahroz Domghar, Bilari, Moradabad

**Respondent :-** State Of U.P. Thru Prin. Secy. Deptt. Of Forests, Environment And Climate Change And Ors.

**Counsel for Petitioner :-** Jalaj Kumar Gupta, Mohd. Aslam Khan, Ratnesh Dwivedi

**Counsel for Respondent :-** C.S.C., Ashok Kumar Verma

**Case :-** WRIT - C No. - 559 of 2024

**Petitioner :-** M/S Farmer Brick Industries, Thru. Its Partner Sri Syed Arif Iqbal

**Respondent :-** State Of U.P. Thru. Addl. Chief Secy., Environment Forest And Climate Change, Lko. And Others

**Counsel for Petitioner :-** Samita Chitranshi

**Counsel for Respondent :-** C.S.C., Asit Srivastava, Devesh Chandra Pathak

**Case :-** WRIT - C No. - 561 of 2024

**Petitioner :-** M/S V.P.S. Brick Works (New Name Radha Krishna Brick Field) Thru Proprietor Vijay Pal Singh

**Respondent :-** State Of U.P. Thru Prin.Secy. Deptt. Of Forests, Environment And Climate Change And Ors.

**Counsel for Petitioner :-** Jalaj Kumar Gupta, Mehdi Khan, Mohd. Aslam Khan, Mohd. Khalid Amin Khan

**Counsel for Respondent :-** C.S.C., Asit Srivastava

**Case :-** WRIT - C No. - 562 of 2024

**Petitioner :-** M/S Khwaja Brick Works Thru Proprietor Yasin Alias Asin

**Respondent :-** State Of U.P. Thru Prin.Secy. Deptt. Of Forests, Environment And Climate Change And Ors.

**Counsel for Petitioner :-** Jalaj Kumar Gupta, Mehdi Khan, Mohd. Aslam Khan

**Counsel for Respondent :-** C.S.C., Asit Srivastava

**Case :-** WRIT - C No. - 565 of 2024

**Petitioner :-** M/S Khawaja Brick Works (Malik Brick Works) Thru Proprietor Muntayaj

**Respondent :-** State Of U.P. Thru Prin.Secy. Deptt. Of Forests, Environment And Climate Change And Ors.

**Counsel for Petitioner :-** Jalaj Kumar Gupta, Mehdi Khan, Mohd. Aslam Khan

**Counsel for Respondent :-** C.S.C., Asit Srivastava

**Case :-** WRIT - C No. - 569 of 2024

**Petitioner :-** M/S M.A. Brick Works Thru Proprietor Mahendra Singh

**Respondent :-** State Of U.P. Thru Prin.Secy. Deptt. Of Forests, Environment And Climate Change And Ors.

**Counsel for Petitioner :-** Jalaj Kumar Gupta, Mehdi Khan, Mohd. Aslam Khan

**Counsel for Respondent :-** C.S.C., Asit Srivastava

**Case :-** WRIT - C No. - 603 of 2024

**Petitioner :-** M/S Manya Eint Udyog (New Name Bharat Intt. Udyog) Thru Proprietor Brajpal Singh

**Respondent :-** State Of U.P. Thru Prin.Secy. Deptt. Of Forests, Environment And Climate Change And Ors.

**Counsel for Petitioner :-** Jalaj Kumar Gupta, Mehdi Khan, Mohd. Aslam Khan

**Counsel for Respondent :-** C.S.C., Asit Srivastava

**Case :-** WRIT - C No. - 605 of 2024

**Petitioner :-** M/S Mailk Entt Udyog, Thru. Its Proprietor Riyasat

**Respondent :-** State Of U.P. Thru. Prin. Secy., Forest Environment And Climate Change Deptt., Lko. And Others

**Counsel for Petitioner :-** Jalaj Kumar Gupta, Ankur Yadav, Mehdi Khan, Mohd. Aslam Khan

**Counsel for Respondent :-** C.S.C., Asit Srivastava

**Case :-** WRIT - C No. - 607 of 2024

**Petitioner :-** M/S Azazi Brick Works, Sambhal, Thru. Its Authorized Signatory

**Respondent :-** State Of U.P. Thru. Addl. Chief Secy., Environment Forest And Climate Change, Lko. And Others

**Counsel for Petitioner :-** Salil Kumar Srivastava, Rahul Srivastava

**Counsel for Respondent :-** C.S.C., Asit Srivastava

**Case :-** WRIT - C No. - 610 of 2024

**Petitioner :-** M/S Indian Green Brick Works, Sambhal, Thru. Its Authorized Signatory

**Respondent :-** State Of U.P. Thru. Addl. Chief Secy., Environment Forest And Climate Change, Lko. And Others

**Counsel for Petitioner :-** Salil Kumar Srivastava, Rahul Srivastava

**Counsel for Respondent :-** C.S.C., Asit Srivastava, Devesh Chandra Pathak

**Case :-** WRIT - C No. - 612 of 2024

**Petitioner :-** M/S Khan Brick Works (New Name Khan Int Udyog) Thru Prop. Mohd. Rafiq

**Respondent :-** State Of U.P. Thru Prin.Secy. Deptt. Of Forests, Environment And Climate Change And Ors.

**Counsel for Petitioner :-** Jalaj Kumar Gupta, Mehdi Khan, Mohd. Aslam Khan

**Counsel for Respondent :-** C.S.C., Asit Srivastava

**Case :-** WRIT - C No. - 614 of 2024

**Petitioner :-** M/S Shiv Hari Brick Works, (New Name Mahadev Intt Udyog), Thru. Its Proprietor Kushal Gautam

**Respondent :-** State Of U.P. Thru. Prin. Secy., Forest Environment And Climate Change Deptt., Lko. And Others

**Counsel for Petitioner :-** Jalaj Kumar Gupta, Mehdi Khan, Mohd. Aslam Khan, Sunny Singh

**Counsel for Respondent :-** C.S.C., Asit Srivastava

**Case :-** WRIT - C No. - 619 of 2024

**Petitioner :-** M/S Sabara Brick Works ( New Name Faizan Brick Works) Thru Proprietor Mohd. Faizan

**Respondent :-** State Of U.P. Thru Prin.Secy. Deptt. Of Forests, Environment And Climate Change And Ors.

**Counsel for Petitioner :-** Jalaj Kumar Gupta, Mehdi Khan, Mohd. Aslam Khan

**Counsel for Respondent :-** C.S.C., Asit Srivastava

**Case :-** WRIT - C No. - 621 of 2024

**Petitioner :-** M/S Prem Int Udyog (New Name Supreme Brick Field) Thru Proprietor Yogendra Pal Singh

**Respondent :-** State Of U.P. Thru Prin.Secy. Deptt. Of Forests, Environment And Climate Change And Ors.

**Counsel for Petitioner :-** Jalaj Kumar Gupta, Mehdi Khan, Mohd. Aslam Khan

**Counsel for Respondent :-** C.S.C., Asit Srivastava

**Case :-** WRIT - C No. - 623 of 2024

**Petitioner :-** M/S Noor Brick Field Thru Proprietor Yaar Mohammad Khan

**Respondent :-** State Of U.P. Thru Prin.Secy. Deptt. Of Forests, Environment And Climate Change And Ors.

**Counsel for Petitioner :-** Jalaj Kumar Gupta, Mehdi Khan, Mohd. Aslam Khan

**Counsel for Respondent :-** C.S.C., Asit Srivastava

**Case :-** WRIT - C No. - 626 of 2024

**Petitioner :-** M/S Rafi Turki Star Brick Field (Bharat Brick Works), Thru. Its Proprietor Mohd Rafi

**Respondent :-** State Of U.P. Thru. Prin. Secy., Forest Environment And Climate Change Deptt., Lko. And Others

**Counsel for Petitioner :-** Jalaj Kumar Gupta, Mehdi Khan, Mohd. Aslam Khan, Mohd. Khalid Amin Khan

**Counsel for Respondent :-** C.S.C., Asit Srivastava

**Case :-** WRIT - C No. - 703 of 2024

**Petitioner :-** Shan Brick Field ( New Name India Brick Ind.) Thru Prop. Afaq Ahmad Siddique

**Respondent :-** State Of U.P. Thru Prin.Secy. Deptt. Of Forests, Environment And Climate Change And Ors.

**Counsel for Petitioner :-** Kripa Shankar Yadav, Moni Yadav

**Counsel for Respondent :-** C.S.C., Ashok Kumar Verma

**Case :-** WRIT - C No. - 706 of 2024

**Petitioner :-** M/S New Kohinoor Brick Field Thru Proprietor Zulfiqar Ahmad

**Respondent :-** State Of U.P. Thru Prin.Secy. Deptt. Of Forests, Environment And Climate Change And Ors.

**Counsel for Petitioner :-** Kripa Shankar Yadav, Preeti Yadav

**Counsel for Respondent :-** C.S.C., Ashok Kumar Verma

**Case :-** WRIT - C No. - 719 of 2024

**Petitioner :-** M/S Ali Ent Udhog , Amroha Thru. Its Partners And Others

**Respondent :-** State Of U.P. Thru. Prin. Secy. Forest Environment And Climate Change Deptt. Lko. And Others

**Counsel for Petitioner :-** Ram Ji Trivedi, Pawan Kumar Upadhyay, Shraddha Tripathi

**Counsel for Respondent :-** C.S.C.,Ashok Kumar Verma

**Case :-** WRIT - C No. - 736 of 2024

**Petitioner :-** M/S Habibi Brick Field Thru Proprietor Mujammil

**Respondent :-** State Of U.P. Thru Prin.Secy. Deptt. Of Forests,  
Environment And Climate Change And Ors.

**Counsel for Petitioner :-** Jalaj Kumar Gupta,Mehdi Khan,Mohd. Aslam  
Khan

**Counsel for Respondent :-** C.S.C.,Asit Srivastava

**Case :-** WRIT - C No. - 746 of 2024

**Petitioner :-** M/S Shri Krishna Brick Works Thru Proprietor Vipin Kumar

**Respondent :-** State Of U.P. Thru Prin.Secy. Deptt. Of Forests,  
Environment And Climate Change And Ors.

**Counsel for Petitioner :-** Jalaj Kumar Gupta,Mehdi Khan,Mohd. Aslam  
Khan

**Counsel for Respondent :-** C.S.C.,Asit Srivastava

**Case :-** WRIT - C No. - 751 of 2024

**Petitioner :-** M/S Jai Ambe Brick Works Thru Auth. Signatory Irfan

**Respondent :-** State Of U.P. Thru Addl. Chief Secy. Environment, Forests  
And Climate Change And Ors.

**Counsel for Petitioner :-** Salil Kumar Srivastava,Rahul Srivastava

**Counsel for Respondent :-** C.S.C.,Asit Srivastava

**Case :-** WRIT - C No. - 753 of 2024

**Petitioner :-** M/S Quality Brick Works Thru Auth. Signatory Afsar Ali

**Respondent :-** State Of U.P. Thru Addl. Chief Secy. Environment, Forests  
And Climate Change And Ors.

**Counsel for Petitioner :-** Salil Kumar Srivastava,Rahul Srivastava

**Counsel for Respondent :-** C.S.C.,Asit Srivastava

**Case :-** WRIT - C No. - 755 of 2024

**Petitioner :-** M/S Mlk Brick Works Thru Auth. Signatory Mahboob

**Respondent :-** State Of U.P. Thru Addl. Chief Secy. Environment, Forests  
And Climate Change And Ors.

**Counsel for Petitioner :-** Salil Kumar Srivastava,Rahul Srivastava

**Counsel for Respondent :-** C.S.C.,Asit Srivastava

**Case :-** WRIT - C No. - 760 of 2024

**Petitioner :-** M/S New Ahmad Ent Bhatta Through Proprietor Haseeb  
Ahmad

**Respondent :-** State Of U.P. Thru Prin.Secy. Deptt. Of Forests,  
Environment And Climate Change And Ors.

**Counsel for Petitioner :-** Prashant Shukla

**Counsel for Respondent :-** C.S.C.,Asit Srivastava

**Case :-** WRIT - C No. - 765 of 2024

**Petitioner :-** M/S Janab Chaudhary Brick Works, Proprietor Bhoore Khan

**Respondent :-** State Of U.P. Thru. Prin. Secy., Forest Environment And  
Climate Change Deptt., Lko. And Others

**Counsel for Petitioner :-** Jalaj Kumar Gupta, Mehdi Khan, Mohd. Aslam Khan

**Counsel for Respondent :-** C.S.C., Asit Srivastava

**Case :-** WRIT - C No. - 767 of 2024

**Petitioner :-** M/S Mohammad Ent. Udyog, Through Proprietor Rahil Husain

**Respondent :-** State Of U.P. Thru. Prin. Secy., Forest Environment And Climate Change Deptt., Lko. And Others

**Counsel for Petitioner :-** Jalaj Kumar Gupta, Jayvind Singh Yadav, Mohd. Aslam Khan

**Counsel for Respondent :-** C.S.C., Asit Srivastava

**Case :-** WRIT - C No. - 771 of 2024

**Petitioner :-** M/S Hazi Mushtaq Brick Works Through Partner Shri Rahat Jaan

**Respondent :-** State Of U.P. Through Principal Secretary, Forest, Environment And Climate Change And Ors.

**Counsel for Petitioner :-** Prashant Shukla

**Counsel for Respondent :-** C.S.C., Asit Srivastava

**Case :-** WRIT - C No. - 799 of 2024

**Petitioner :-** Aaka Brick Centre (New Name Tehsin Brick Centre) Thru Proprietor Jishan Ahmad

**Respondent :-** State Of U.P. Thru Prin. Secy. Deptt. Of Forests, Environment And Climate Change And Ors.

**Counsel for Petitioner :-** Kripa Shankar Yadav, Moni Yadav

**Counsel for Respondent :-** C.S.C., Ashok Kumar Verma

**Case :-** WRIT - C No. - 800 of 2024

**Petitioner :-** M/S Kubra Brick Field Thru Proprietor Abdul Kalam

**Respondent :-** State Of U.P. Thru Prin. Secy. Deptt. Of Forests, Environment And Climate Change And Ors.

**Counsel for Petitioner :-** Kripa Shankar Yadav, Preeti Yadav

**Counsel for Respondent :-** C.S.C., Ashok Kumar Verma

**Case :-** WRIT - C No. - 801 of 2024

**Petitioner :-** M/S Prince Brick Work (Old Name Ksn Brick Works) Thru Sole Proprietor Veerpal Singh

**Respondent :-** State Of U.P. Thru Addl. Chief Secy. Environment, Forests And Climate Change And Ors.

**Counsel for Petitioner :-** Salil Kumar Srivastava, Rahul Srivastava

**Counsel for Respondent :-** C.S.C., Asit Srivastava

**Case :-** WRIT - C No. - 806 of 2024

**Petitioner :-** M/S New Fauji Brick Works Thru Authorized Signatory

**Respondent :-** State Of U.P. Thru Addl. Chief Secy. Environment, Forests And Climate Change And Ors.

**Counsel for Petitioner :-** Salil Kumar Srivastava, Rahul Srivastava

**Counsel for Respondent :-** C.S.C., Asit Srivastava

**Case :-** WRIT - C No. - 837 of 2024

**Petitioner :-** M/S Ahmad Shah Brick Works (New Name Akbar Husain Brick Works) Thru Proprietor Imran Husain

**Respondent :-** State Of U.P. Thru Prin.Secy. Deptt. Of Forests, Environment And Climate Change And Ors.

**Counsel for Petitioner :-** Jalaj Kumar Gupta, Jayvind Singh Yadav, Mehdi Khan, Mohd. Aslam Khan

**Counsel for Respondent :-** C.S.C., Asit Srivastava

**Case :-** WRIT - C No. - 990 of 2024

**Petitioner :-** M/S Kalawati Brick Works, Through Its Proprietor, Kalavati

**Respondent :-** State Of U.P. Thru. Prin. Secy., Forest Environment And Climate Change Deptt., Lko. And Others

**Counsel for Petitioner :-** Jalaj Kumar Gupta, Mehdi Khan, Mohd. Aslam Khan

**Counsel for Respondent :-** C.S.C., Asit Srivastava

**Case :-** WRIT - C No. - 991 of 2024

**Petitioner :-** M/S Vishal Brick Works (Old Name-Sri Ganga Brick Works), Through Proprietor, Gajraj Singh

**Respondent :-** State Of U.P. Thru. Prin. Secy., Forest Environment And Climate Change Deptt., Lko. And Others

**Counsel for Petitioner :-** Jalaj Kumar Gupta, Mehdi Khan, Mohd. Aslam Khan

**Counsel for Respondent :-** C.S.C., Asit Srivastava

**Case :-** WRIT - C No. - 992 of 2024

**Petitioner :-** M/S Kazi Brick Works (Om Brick Works) Thru Proprietor Smt. Shajahan

**Respondent :-** State Of U.P. Thru Prin.Secy. Forests, Environment And Climate Change, Lucknow And Ors.

**Counsel for Petitioner :-** Jalaj Kumar Gupta, Mehdi Khan, Mohd. Aslam Khan

**Counsel for Respondent :-** C.S.C., Asit Srivastava

**Case :-** WRIT - C No. - 993 of 2024

**Petitioner :-** M/S Ggr Brick Works, Through Its Proprietor Ramvir Singh Chhabra

**Respondent :-** State Of U.P. Thru. Prin. Secy., Forest Environment And Climate Change Deptt., Lko. And Others

**Counsel for Petitioner :-** Jalaj Kumar Gupta, Mehdi Khan, Mohd. Aslam Khan

**Counsel for Respondent :-** C.S.C., Asit Srivastava

**Case :-** WRIT - C No. - 994 of 2024

**Petitioner :-** M/S Bankey Bihari Brick Works, Through Its Proprietor Ravindra Kumar Yadav

**Respondent :-** State Of U.P. Thru. Prin. Secy., Forest Environment And Climate Change Deptt., Lko. And Others

**Counsel for Petitioner :-** Jalaj Kumar Gupta, Mehdi Khan, Mohd. Aslam Khan

**Counsel for Respondent :-** C.S.C., Asit Srivastava

**Case :-** WRIT - C No. - 997 of 2024

**Petitioner :-** M/S M.H. Brick Works. Through Its Proprietor Habeeb

**Respondent :-** State Of U.P. Thru. Prin. Secy., Forest Environment And Climate Change Deptt., Lko. And Others

**Counsel for Petitioner :-** Jalaj Kumar Gupta, Ankur Yadav, Mehdi Khan, Mohd. Aslam Khan

**Counsel for Respondent :-** C.S.C., Asit Srivastava

**Case :-** WRIT - C No. - 998 of 2024

**Petitioner :-** M/S Siddhart Brick Works (Old Name Mahaveer Brick Works) Thru Proprietor Mayank Jain

**Respondent :-** State Of U.P. Thru Prin. Secy. Forests, Environment And Climate Change, Lucknow And Ors.

**Counsel for Petitioner :-** Jalaj Kumar Gupta, Mehdi Khan, Mohd. Aslam Khan

**Counsel for Respondent :-** C.S.C., Ashok Kumar Verma

**Case :-** WRIT - C No. - 999 of 2024

**Petitioner :-** M/S Ganesh Brick Works Thru Proprietor Nem Chand

**Respondent :-** State Of U.P. Thru Prin. Secy. Forests, Environment And Climate Change, Lucknow And Ors.

**Counsel for Petitioner :-** Jalaj Kumar Gupta, Mehdi Khan, Mohd. Aslam Khan

**Counsel for Respondent :-** C.S.C., Ashok Kumar Verma

**Case :-** WRIT - C No. - 1000 of 2024

**Petitioner :-** M/S Habeeb Brick Field (Old Name Roshan Brick Works) Thru Proprietor Mohd. Akil

**Respondent :-** State Of U.P. Thru Prin. Secy. Forests, Environment And Climate Change, Lucknow And Ors.

**Counsel for Petitioner :-** Jalaj Kumar Gupta, Mehdi Khan, Mohd. Aslam Khan

**Counsel for Respondent :-** C.S.C., Asit Srivastava

**Case :-** WRIT - C No. - 1001 of 2024

**Petitioner :-** M/S G And C Brick Works (Old Name-Hind Brick Works) Thru. Prop. Girish Chandra

**Respondent :-** State Of U.P. Thru. Prin. Secy., Environment, Forest And Climate Change And Others

**Counsel for Petitioner :-** Jalaj Kumar Gupta, Mehdi Khan, Mohd. Aslam Khan

**Counsel for Respondent :-** C.S.C., Asit Srivastava

**Case :-** WRIT - C No. - 1054 of 2024

**Petitioner :-** M/S Kisan Brick Works (New Name-Asadullah Brick Works), Through Its Proprietor Irfan

**Respondent :-** State Of U.P. Thru. Prin. Secy., Forest Environment And Climate Change Deptt., Lko. And Others

**Counsel for Petitioner :-** Jalaj Kumar Gupta, Jayvind Singh Yadav, Mehdi Khan, Mohd. Aslam Khan

**Counsel for Respondent :-** C.S.C., Asit Srivastava

**Case :-** WRIT - C No. - 1056 of 2024

**Petitioner :-** M/S Khwaja Garib Nawaj Ent Udyog (Old Name-Sabri Ent Udyog), Through Its Partner Zakir Hussain

**Respondent :-** State Of U.P. Thru. Prin. Secy., Forest Environment And Climate Change Deptt., Lko. And Others

**Counsel for Petitioner :-** Jalaj Kumar Gupta, Mehdi Khan, Mohd. Aslam Khan

**Counsel for Respondent :-** C.S.C., Asit Srivastava

**Case :-** WRIT - C No. - 1058 of 2024

**Petitioner :-** M/S Seven Sky Brick Works (New Name-Seven Star Brick Works), Through Its Proprietor Wajid Ali

**Respondent :-** State Of U.P. Thru. Prin. Secy., Forest Environment And Climate Change Deptt., Lko. And Others

**Counsel for Petitioner :-** Jalaj Kumar Gupta, Mehdi Khan, Mohd. Aslam Khan

**Counsel for Respondent :-** C.S.C., Ashok Kumar Verma

**Case :-** WRIT - C No. - 1059 of 2024

**Petitioner :-** M/S Sabri Brick Works, Through Its Proprietor Akram

**Respondent :-** State Of U.P. Thru. Prin. Secy., Forest Environment And Climate Change Deptt., Lko. And Others

**Counsel for Petitioner :-** Jalaj Kumar Gupta, Mehdi Khan, Mohd. Aslam Khan

**Counsel for Respondent :-** C.S.C., Asit Srivastava

**Case :-** WRIT - C No. - 1083 of 2024

**Petitioner :-** M/S New Gold Brick Field Thru Proprietor Pradeep Kumar

**Respondent :-** State Of U.P. Thru Prin.Secy. Forests, Environment And Climate Change, Lucknow And Ors.

**Counsel for Petitioner :-** Jalaj Kumar Gupta, Mehdi Khan, Mohd. Aslam Khan

**Counsel for Respondent :-** C.S.C., Asit Srivastava

**Case :-** WRIT - C No. - 1084 of 2024

**Petitioner :-** M/S Maa Vaishno Brick Field Thru Proprietor Ram Prakash

**Respondent :-** State Of U.P. Thru Prin.Secy. Forests, Environment And Climate Change, Lucknow And Ors.

**Counsel for Petitioner :-** Jalaj Kumar Gupta, Mehdi Khan, Mohd. Aslam Khan

**Counsel for Respondent :-** C.S.C., Asit Srivastava

**Case :-** WRIT - C No. - 1088 of 2024

**Petitioner :-** Aman Ent Udyog (New Name New Raj Brick Works) Through Its Proprietor Mohammad Haroon

**Respondent :-** State Of U.P. Thru. Prin. Secy., Forest Environment And Climate Change Deptt., Lko. And Others

**Counsel for Petitioner :-** Jalaj Kumar Gupta, Mehdi Khan, Mohd. Aslam Khan

**Counsel for Respondent :-** C.S.C., Asit Srivastava

**Case :-** WRIT - C No. - 1092 of 2024

**Petitioner :-** M/S Omesh Brick Works, Through Its Proprietor Rajpal Singh

**Respondent :-** State Of U.P. Thru. Prin. Secy., Forest Environment And Climate Change Deptt., Lko. And Others

**Counsel for Petitioner :-** Jalaj Kumar Gupta, Mehdi Khan, Mohd. Aslam Khan

**Counsel for Respondent :-** C.S.C., Ashok Kumar Verma

**Case :-** WRIT - C No. - 1106 of 2024

**Petitioner :-** M/S N.G. Brick Field (Old Name Gold Brick Field) Thru Proprietor Pradeep Kumar

**Respondent :-** State Of U.P. Thru Prin.Secy. Forests, Environment And Climate Change, Lucknow And Ors.

**Counsel for Petitioner :-** Jalaj Kumar Gupta, Mehdi Khan, Mohd. Aslam Khan

**Counsel for Respondent :-** C.S.C., Asit Srivastava

**Case :-** WRIT - C No. - 1126 of 2024

**Petitioner :-** M/S Shiv Narain Brick Field, Through Its Proprietor, Manoj Kumar

**Respondent :-** State Of U.P. Thru. Prin. Secy., Forest Environment And Climate Change Deptt., Lko. And Others

**Counsel for Petitioner :-** Jalaj Kumar Gupta, Mehdi Khan, Mohd. Aslam Khan

**Counsel for Respondent :-** C.S.C., Asit Srivastava

**Case :-** WRIT - C No. - 1129 of 2024

**Petitioner :-** M/S Jagdambe Brick Works Thru Partner Sudhish Kumar

**Respondent :-** State Of U.P. Thru Addl.Chief Secy. Forests, Environment And Climate Change, Lucknow And Ors.

**Counsel for Petitioner :-** Smita Chitranshi

**Counsel for Respondent :-** C.S.C., Asit Srivastava

**Case :-** WRIT - C No. - 1131 of 2024

**Petitioner :-** M/S Ahmad Brick Field, Sitapur Thru Authorized Signatory Javed Ahmad

**Respondent :-** State Of U.P. Thru Addl.Chief Secy. Forests, Environment And Climate Change, Lucknow And Ors.

**Counsel for Petitioner :-** Salil Kumar Srivastava, Rahul Srivastava

**Counsel for Respondent :-** C.S.C., Asit Srivastava

**Case :-** WRIT - C No. - 1154 of 2024

**Petitioner :-** M/S Shri Krishna Ent Udyog Thru Proprietor Prince Kumar

**Respondent :-** State Of U.P. Thru Prin.Secy. Forests, Environment And Climate Change, Lucknow And Ors.

**Counsel for Petitioner :-** Jalaj Kumar Gupta, Mehdi Khan, Mohd. Aslam Khan

**Counsel for Respondent :-** C.S.C., Asit Srivastava

**Case :-** WRIT - C No. - 1156 of 2024

**Petitioner :-** M/S Ahmad Ullah Brick Works Thru Proprietor Haider Ali

Khan

**Respondent :-** State Of U.P. Thru Prin.Secy. Forests, Environment And Climate Change, Lucknow And Ors.

**Counsel for Petitioner :-** Jalaj Kumar Gupta, Mehdi Khan, Mohd. Aslam Khan

**Counsel for Respondent :-** C.S.C., Asit Srivastava

**Case :-** WRIT - C No. - 1158 of 2024

**Petitioner :-** M/S I.S. Beg Brick Field Thru Partner Izhar Beg

**Respondent :-** State Of U.P. Thru Prin.Secy. Forests, Environment And Climate Change, Lucknow And Ors.

**Counsel for Petitioner :-** Jalaj Kumar Gupta, Mehdi Khan, Mohd. Aslam Khan

**Counsel for Respondent :-** C.S.C., Asit Srivastava

**Case :-** WRIT - C No. - 1198 of 2024

**Petitioner :-** M/S Bharat Brick Field (New Name Jiya Intt. Udyog) Thru Partner Ahmad Hasan

**Respondent :-** State Of U.P. Thru Prin.Secy. Forests, Environment And Climate Change, Lucknow And Ors.

**Counsel for Petitioner :-** Jalaj Kumar Gupta, Mehdi Khan, Mohd. Aslam Khan

**Counsel for Respondent :-** C.S.C., Ashok Kumar Verma

**Case :-** WRIT - C No. - 1205 of 2024

**Petitioner :-** M/S Hmk Brick Works (Old Name Haji Mateen) Thru Proprietor Matin Khan

**Respondent :-** State Of U.P. Thru Prin.Secy. Forests, Environment And Climate Change, Lucknow And Ors.

**Counsel for Petitioner :-** Jalaj Kumar Gupta, Mehdi Khan, Mohd. Aslam Khan

**Counsel for Respondent :-** C.S.C., Asit Srivastava

**Case :-** WRIT - C No. - 1208 of 2024

**Petitioner :-** M/S Royal Brick Works And Ruby Brick Works (New Name Aka Brick Works) Thru Proprietor Aleem Ahmad

**Respondent :-** State Of U.P. Thru Prin.Secy. Forests, Environment And Climate Change, Lucknow And Ors.

**Counsel for Petitioner :-** Jalaj Kumar Gupta, Mehdi Khan, Mohd. Aslam Khan

**Counsel for Respondent :-** C.S.C., Asit Srivastava

**Case :-** WRIT - C No. - 1230 of 2024

**Petitioner :-** M/S Gurudeen Brick Field Thru Proprietor Sri Ram Verma

**Respondent :-** State Of U.P. Thru Prin.Secy. Forests, Environment And Climate Change, Lucknow And Ors.

**Counsel for Petitioner :-** Jalaj Kumar Gupta, Mehdi Khan, Mohd. Aslam Khan

**Counsel for Respondent :-** C.S.C., Asit Srivastava

**Case :-** WRIT - C No. - 1250 of 2024

**Petitioner :-** M/S Chaman Brick Field Sitapur Thru Its Partner(S) Mohd. Ibrahim And Ors.

**Respondent :-** State Of U.P. Thru Prin.Secy. Forests, Environment And Climate Change, Lucknow And Ors.

**Counsel for Petitioner :-** Jalaj Kumar Gupta, Mehdi Khan, Mohd. Aslam Khan

**Counsel for Respondent :-** C.S.C., Asit Srivastava

**Case :-** WRIT - C No. - 1275 of 2024

**Petitioner :-** M/S New Bharat Brick Works, Through Proprietor Noushad Ali

**Respondent :-** State Of U.P. Thru. Prin. Secy., Forest Environment And Climate Change Deptt., Lko. And Others

**Counsel for Petitioner :-** Jalaj Kumar Gupta, Mehdi Khan, Mohd. Aslam Khan

**Counsel for Respondent :-** C.S.C., Asit Srivastava

**Case :-** WRIT - C No. - 1279 of 2024

**Petitioner :-** M/S Mohasin Brick Works (Present Name New Fine Brick Works), Through Partnet Razabul

**Respondent :-** State Of U.P. Thru. Prin. Secy., Forest Environment And Climate Change Deptt., Lko. And Others

**Counsel for Petitioner :-** Jalaj Kumar Gupta, Mehdi Khan, Mohd. Aslam Khan

**Counsel for Respondent :-** C.S.C., Asit Srivastava

**Case :-** WRIT - C No. - 1281 of 2024

**Petitioner :-** M/S Jishan Ent Udyog, Through Partner Mohd. Ali

**Respondent :-** State Of U.P. Thru. Prin. Secy., Forest Environment And Climate Change Deptt., Lko. And Others

**Counsel for Petitioner :-** Jalaj Kumar Gupta, Mehdi Khan, Mohd. Aslam Khan

**Counsel for Respondent :-** C.S.C., Asit Srivastava

**Case :-** WRIT - C No. - 1286 of 2024

**Petitioner :-** M/S Shankar Brick Works (New Name Narayan Brick Works) Thru Proprietor Devdutt

**Respondent :-** State Of U.P. Thru Prin.Secy. Forests, Environment And Climate Change, Lucknow And Ors.

**Counsel for Petitioner :-** Jalaj Kumar Gupta, Mehdi Khan, Mohd. Aslam Khan

**Counsel for Respondent :-** C.S.C., Asit Srivastava

**Case :-** WRIT - C No. - 1297 of 2024

**Petitioner :-** M/S Saklani Ent Udyog (Old Name Mehrab Ent Udyog), Through Partner Mushahid

**Respondent :-** State Of U.P. Thru. Prin. Secy., Forest Environment And Climate Change Deptt., Lko. And Others

**Counsel for Petitioner :-** Jalaj Kumar Gupta, Mehdi Khan, Mohd. Aslam Khan

**Counsel for Respondent :-** C.S.C.,Asit Srivastava

**Case :-** WRIT - C No. - 1298 of 2024

**Petitioner :-** M/S Jugnu Ent Udyog Amroha Thru Proprietor Buniyad Ali

**Respondent :-** State Of U.P. Thru Prin.Secy. Forests, Environment And Climate Change, Lucknow And Ors.

**Counsel for Petitioner :-** Jalaj Kumar Gupta,Mehdi Khan,Mohd. Aslam Khan

**Counsel for Respondent :-** C.S.C.,Asit Srivastava

**Case :-** WRIT - C No. - 1324 of 2024

**Petitioner :-** M/S Hindustan Ent Udyog Thru Partner Nanhe Khan

**Respondent :-** State Of U.P. Thru Prin.Secy. Forests, Environment And Climate Change, Lucknow And Ors.

**Counsel for Petitioner :-** Jalaj Kumar Gupta,Mehdi Khan,Mohd. Aslam Khan

**Counsel for Respondent :-** C.S.C.,Asit Srivastava

**Case :-** WRIT - C No. - 1325 of 2024

**Petitioner :-** M/S New Fauji Brick Works Thru Proprietor Aftab Khan

**Respondent :-** State Of U.P. Thru Prin.Secy. Forests, Environment And Climate Change, Lucknow And Ors.

**Counsel for Petitioner :-** Jalaj Kumar Gupta,Mehdi Khan,Mohd. Aslam Khan

**Counsel for Respondent :-** C.S.C.,Asit Srivastava

**Case :-** WRIT - C No. - 1402 of 2024

**Petitioner :-** M/S Shyam Ent Udyog (New Present Name Sangam Ent Udyog) Thru. Partner Tausif

**Respondent :-** State Of U.P Thru. Prin. Secy. Forest, Environment And Climate Change And Ors.

**Counsel for Petitioner :-** Jalaj Kumar Gupta,Mehdi Khan,Mohd. Aslam Khan

**Counsel for Respondent :-** C.S.C.,Asit Srivastava

**Case :-** WRIT - C No. - 1403 of 2024

**Petitioner :-** M/S Tiranga Brick Works(Old Name Kisan Brick Works), Through Proprietor Intyaz

**Respondent :-** State Of U.P. Thru. Prin. Secy., Forest Environment And Climate Change Deptt., Lko. And Others

**Counsel for Petitioner :-** Jalaj Kumar Gupta,Mehdi Khan,Mohd. Aslam Khan

**Counsel for Respondent :-** C.S.C.,Asit Srivastava

**Case :-** WRIT - C No. - 1408 of 2024

**Petitioner :-** M/S Ansari Brick Field, Through Its Proprietor Mustaq Ahmad

**Respondent :-** State Of U.P. Thru. Prin. Secy., Forest Environment And Climate Change Deptt., Lko. And Others

**Counsel for Petitioner :-** Jalaj Kumar Gupta,Mehdi Khan,Mohd. Aslam Khan,Ratnesh Dwivedi

**Counsel for Respondent :-** C.S.C.,Asit Srivastava

**Case :-** WRIT - C No. - 1431 of 2024

**Petitioner :-** M/S Hm Brick Field Thru. Partners Mohammad Waseem Khan And Alim Khan

**Respondent :-** State Of U.P Thru. Prin. Secy., Forest, Environment And Climate Change And Others

**Counsel for Petitioner :-** Jalaj Kumar Gupta,Mehdi Khan,Mohd. Aslam Khan

**Counsel for Respondent :-** C.S.C.,Asit Srivastava

**Case :-** WRIT - C No. - 868 of 2024

**Petitioner :-** M/S Yadavji Entt Udyog (New Name Fauji Ent Udyog) Thru Proprietor Abad Khan

**Respondent :-** State Of U.P. Thru Prin.Secy. Deptt. Of Forests, Environment And Climate Change And Ors.

**Counsel for Petitioner :-** Jalaj Kumar Gupta,Mehdi Khan,Mohd. Aslam Khan

**Counsel for Respondent :-** C.S.C.,Asit Srivastava

**Case :-** WRIT - C No. - 866 of 2024

**Petitioner :-** M/S Hafeez Ent Udhyog Thru Authorized Signatory Sayeed Khan

**Respondent :-** State Of U.P. Thru Addl. Chief Secy. Environment, Forests And Climate Change And Ors.

**Counsel for Petitioner :-** Salil Kumar Srivastava,Rahul Srivastava

**Counsel for Respondent :-** C.S.C.,Asit Srivastava

**Hon'ble Attau Rahman Masoodi,J.**

**Hon'ble Brij Raj Singh,J.**

1. This bunch of writ petitions involves an important question of law as to whether a writ petition under Article 226 of the Constitution of India would be maintainable in respect of the matter, of which the cognizance and jurisdiction lies before the National Green Tribunal by virtue of Section 14 of the National Green Tribunal Act, 2010 (for short "the Act, 2010"). Section 14 of the Act, 2010 reads as under:-

*"(1) The Tribunal shall have the jurisdiction over all civil cases where a substantial question relating to environment (including enforcement of any legal right relating to environment), is involved and such question arises out of the implementation of the enactments specified in Schedule I.*

*(2) The Tribunal shall hear the disputes arising from the questions referred to in sub-section (1) and settle such disputes and pass order thereon.*

*(3) No application for adjudication of dispute under this section shall be entertained by the Tribunal unless it is*

*made within a period of six months from the date on which the cause of action for such dispute first arose:*

*Provided that the Tribunal may, if it is satisfied that the applicant was prevented by sufficient cause from filing the application within the said period, allow it to be filed within a further period not exceeding sixty days."*

2. At the very threshold, it is to be noted that the jurisdiction exercised by the National Green Tribunal is two fold, namely, (a) original (b) appellate. The original jurisdiction is exercised by virtue of Section 14 of the Act, 2010, whereas the appellate jurisdiction is exercised under Section 16 of the Act, 2010. The respective jurisdictions are defined and enumerated under the two provisions.

3. The environment and industry in the modern world have to co-exist. The environment is a natural necessity to the existence of human society, whereas the industry has emerged on account of the consumptive needs required for day-to-day life. On the one hand, the human society is bound to maintain the standards of ecological balance, but on the other, it cannot compromise and detach from the consumptive needs which again are necessary to ensure the survival of human society and are indispensable.

4. The cause of pollution of the environment has been attracting the attention of the courts of law since last many decades. A principle of "polluter should pay" emerged first time in the case of ***Indian Council for Enviro-Legal Action and others Vs. Union of India and others***, (1996) 3 SCC 212. The directions issued by the Hon'ble Supreme Court remaining uncomplied, gave rise to litigation before this Court as well as before the Hon'ble Supreme Court time and again.

5. It appears that a writ petition by the Paryavaran Suraksha Samiti (Writ Petition (C) No.375 of 2012, Paryavaran Suraksha Samiti and another Vs. Union of India and others was decided on 22.2.2017 reported in (2017) 5 SCC 326). The Supreme Court by issuing certain directions relegated the matter to the National Green Tribunal for going into various aspects of the grievance in order to work out a complete mechanism both to

safeguard the environment through remedial measures and monitoring the enforcement of prescribed measures so as to regulate the industry under various laws.

6. On an overall view of the matter, we gather that a two dimensional solution was evolved to deal with the protection of environment so as to serve the twin objects which are indispensably interconnected to the society. Firstly, the remedial measures for setting up the **ETPs/CETPs/STPs** as per the report of the Central Pollution Control Board submitted to the National Green Tribunal on 30.5.2019 and 19.7.2019 was approved by the National Green Tribunal.

7. The second dimension of the environmental protection postulates the monitoring of Common Effluent Treatment Plants (CETPs)/ETPs/STPs. A report to this effect was also submitted by the Central Pollution Control Board on 14.8.2019 and the same has also been taken into account by the National Green Tribunal.

8. In the matter relegated by the Hon'ble Supreme Court i.e. Paryavaran Suraksha Samiti (supra), the National Green Tribunal vide order dated 3.8.2018 had initially directed the Central Pollution Control Board to submit the reports in the light of the judgement of the Hon'ble Supreme Court and as per the direction contained in paragraph (vi) of the order aforesaid, we gather that for setting up of treatment plants, necessary contribution by the Centre, State and the concerned industry, the percentage of requisite funding was clarified. It is in the light of the direction issued by the Hon'ble Supreme Court, the reports dated 13.5.2019, 19.7.2019 and 14.08.2019 have come to be filed before the National Green Tribunal, both for remedial and monitoring purpose.

9. The National Green Tribunal with the passage of time and in order to effectuate the application of laws, has evolved a compensation regime under an action plan. This dimension has come to be implemented from 1.4.2020 as is evident from the order dated 28.08.2019 passed by the National Green Tribunal.

10. In the bunch of cases before us, some of the orders passed under Section 31-A of the Air (Prevention and Control of Pollution) Act, 1981 (for short "the Act, 1981") relate to a point of time much earlier than the aforesaid reports formulating a two tier mechanism. The writ petitions have merely assailed the consequential actions emanating from the orders passed under Section 31-A of the Act, 1981 from the year 2017 to 2021. The petitioners have failed to place on record the relevant orders passed under Section 31-A of the Act, 1981 in any of the writ petitions. The consequential orders, however, have come to be challenged before us on the premise that the initial order was not communicated to them.

11. We are equally pained to notice that even the opposite party-U.P. Pollution Control Board has not placed on record the relevant orders passed under Section 31-A of the Act, 1981 and in this manner, we are unable to examine whether the jurisdiction of the National Green Tribunal would lie under Section 14 of the Act, 2010 or the action taken is amenable to appellate jurisdiction. Before entertaining or throwing out a petition on the ground of alternative remedy, all such aspects deserve consideration.

12. Sri A.K. Verma as well as Sri Asit Srivastava, learned counsels for the U.P. Pollution Control Board are granted a week's time to place on record the relevant orders in furtherance to which the impugned orders assailed in the bunch of these writ petitions have come to be issued.

13. Let Central Pollution Control Board be also impleaded as opposite party in all these writ petitions by the respective petitioners within three days, and a copy of each writ petition be supplied to Sri Chandra Shekhar Pandey, learned counsel representing the Central Pollution Control Board.

14. Necessary correction to this effect, be made in the array of parties accordingly.

15. Leaving the objection of alternative remedy open at

this stage, the direction issued hereinabove for bringing on record the relevant orders passed under Section 31-A of the Act, 1981 on being complied, the question as to maintainability of the writ petitions shall be considered on the next date.

16. List this bunch of writ petitions on 4.3.2024 in the list of fresh cases.

17. Till the next date of listing, status-quo existing as on today, shall be maintained. This order shall apply to all the writ petitions conneced in this bunch.

**(Brij Raj Singh, J.) (Attau Rahman Masoodi, J.)**

**Order Date :- 16.2.2024**

Rao/-